

Central Administrative Tribunal
Principal Bench: New Delhi

C.P. No. 278/98 In
O.A. No. 1209/97

New Delhi this the 13th day of March, 2000

Hon'ble Mr. Justice Ashok Agarwal, Chairman
Hon'ble Mr. V.K. Majotra, Member (A)

Sunder Dass
S/o late Shri Daulat Ram
R/o C/o J-57, Hari Nagar,
New Delhi.

...Petitioner
(Petitioner in person)

Versus

Union of India, through

Shri S.P. Mehta,
General Manager, Northern Railway,
Baroda House, New Delhi.

...Respondent

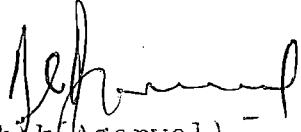
(By Advocate: Shri D.S. Jagotra proxy
for Shri R.L. Dhawan)

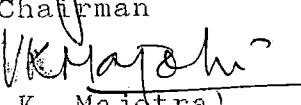
ORDER (Oral)

By Mr. Justice Ashok Agarwal, Chairman

A cheque is being offered to the applicant by the respondent towards payment of his dues. Applicant, however, who has appeared in person is declining to accept the same on the ground that his counsel has not advised him accordingly. In view of this attitude of the applicant, the present C.P. is dismissed.

In view of the decision of the C.P. present MAs being Miscellaneous Application Nos. 312/99 and 313/99 are also dismissed.


(Ashok Agarwal)
Chairman


(V. K. Majotra)
Member (A)

cc.